

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:160
ANSWERED ON:01.03.2005
TRIFED
Singh Shri Dushyant

Will the Minister of TRIBAL AFFAIRS be pleased to state:

to the reply given to Unstarred Question No. 997 on December 07, 2004 and state:

- (a) the reasons for not procured minor forest produce and Agriculture produce by TRIFED from Rajasthan during 2003-04;
- (b) whether any procurement has been made from that State during 2004-05; and
- (c) if so, the details thereof alongwith the training imparted/proposed to be imparted to take the benefit of the schemes of the Central Government?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) to (c) As per the provisions of the new Bye-Laws of TRIFED, which came into force with effect from 02.04.2003, TRIFED's role and function is to act as a service provider and facilitator for marketing development of tribal produce. As a result of this direct procurement of minor forest produce and agricultural produce in Rajasthan as well as in other States has been stopped from 2003-04 onwards. TRIFED has not organized any training programme in Rajasthan during 2003-04 and 2004-05.